

GODAVARI FLOODS

*1341. **Dr. Rama Rao:** (a) Will the Minister of Home Affairs be pleased to refer to the reply to one of the supplementaries raised on Short Notice Question No. 64, answered on the 28th August, 1953, and state whether the Minister of Labour after his extensive tour of the affected areas has submitted any report to Government about the devastation caused by the river Godavari?

(b) If so, what are his proposals for the assistance to the people there?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) A copy of the tour reports is laid on the Table of the House. [See Appendix VI, annexure No. 37].

DOUBLE TAXATION RELIEF

*1342. **Shri C. R. Narasimhan:** Will the Minister of Finance be pleased to state:

(a) whether the attention of Government was drawn to a memorandum which certain Indian merchants of Rangoon submitted to the Ambassador of India in Rangoon on 16th July, 1953 regarding certain serious hardships experienced by them in common with the rest of the Indian mercantile community there;

(b) whether the merchants urged among other things, (i) resumption of negotiation for reciprocal arrangement between India and Burma for double taxation relief; (ii) the keeping in abeyance the imposition and collection of Indian income-tax accruing or arising to Indian assesseees carrying on business in Burma which has not been remitted; (iii) the non-insistence on the production of accounts which are liable to be called for at any time by the various Burmese authorities, and (iv) the grant of sufficient time to apply to the Exchange Control Authorities to get the necessary permits to remit the money; and

(c) what consideration Government are giving to these and other points raised in the said memorandum?

The Deputy Minister of Finance (Shri M. C. Shah): (a) Yes, Sir

(b) Yes, Sir.

(c) The points raised in the memorandum have already been considered by Government. A copy of their letter No. 25(40)-IT/53 dated 9th September 1953 to the memorialists M/s S. P. M. Mohamed Aboobacker & Brothers is placed on the Table of the House. [See Appendix VI, annexure No. 38].

This letter fully explains the position.

INCOME-TAX APPELLATE TRIBUNAL

*1343. **Shri S. N. Das:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that the question of shifting Income-tax Appellate Tribunal Patna Bench and Allahabad Bench to Calcutta and Delhi respectively has been finally decided;

(b) if so, whether it is a fact that the Allahabad Bench has been left there and the Patna Bench is to be shifted to Calcutta; and

(c) what are the grounds on which this decision has been taken?

The Minister of Law and Minority Affairs (Shri Biswas): (a) No.

(b) and (c). Do not arise.

SALE OF AIRCRAFTS

*1344. **Shri Keshavaiengar:** Will the Minister of Defence be pleased to state whether ten aircrafts have recently been sold from Hindustan Air-Craft Limited, Bangalore to Dharbhanga Air Lines or the American purchasers, if any?

The Minister of Defence Organisation (Shri Tyagi): No aircraft has been sold by H. A. L. to Dharbhanga Airlines. An agreement of hire-purchase has been entered into by that Company with Messrs. Indamer Company Limited of Bombay in respect of 10 Dakota aircraft (Disposals aircraft) purchased from the I.A.F. and overhauled by them.